

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

REVIEW APPLICATION No. 1006/92

in

O.A. No. 405/90.

Union of India

Applicant

versus

~~Union~~ Kedar Nath Srivastava

Respondent.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

Conceded
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This review application has been filed by ~~the Union of India~~ ^{K.N. Srivastava respondent} against our judgment dated 25.8.92. The case was heard and disposed of after hearing the counsel for both the parties and after perusing the record. Scope of review application is limited and it does not mean re-hearing or sitting over in appeal over its own judgment. There is ~~now~~ error much less apparent on the face of record and as such the review application is rejected.

A.M.
A.M.

V.C.
V.C.

Shakeel/-

Lucknow: Dated: 9.12.92

It was brought to our notice subsequently that review application was filed by K.N. Srivastava respondent and not Union of India and there is substantial error in our order accordingly the error is corrected suo moto. Certified copies may also be corrected.

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